TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA OUVERNMENT OF THOTA MINISTRY OF FINANCE

(DEPARTMENT OF REVENUE)

NEW DELMI: THE 30th March, 1993.

NO TIFI CATION (INCUPE-TAX)

In exercise of the powers conferred by sub-5.0.No. clause (iv) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies * Kerala Labour Welfare Fund Beard, Kerala * for the purpose of the said sub-clause for the assessment years 1990-91 to 1992-93 subject to the fellowing conditions, namely:-

- the assesses will apply its income, or accumulate for application, wholly and exclusively to the objects for which it is established;
- the assesse will not invest or deposit its funds (ii) (ether than voluntary contributions received and maintained in the form of jewellery, furniture etc.)
 for any period during the previous years relevant to
 the assessment years mentioned above otherwise than in any one or more of the forms or modes specified in sub-section (5) of Section 11;
- this notification will not apply in relation to any income being profits and gains of business, unless the business is incidental to the attainment of the objectives of the assesses and separate besks of accounts are maintained in respect of such business.

Notification No. 9258

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(F.No.197/201/91-I TA-I)

(SHARAT CHANDRA) UNDER SECRETARY TO THE GOUT. OF INDIA.

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